

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 447/2023

**In the matter of:**

In re: News item published in The Times of India dated 02.07.2023  
titled "2 workers killed in factory blast in residential area"

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Kishore Kumar Datta  
(SDM Yamuna Vihar)  
O/o District Magistrate, North-East Delhi

Dated..05..01..2024  
Place...DELHI.....

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 447/2023

**In the matter of:**

**In re: News item published in The Times of India dated 02.07.2023  
titled "2 workers killed in factory blast in residential area"**

**STATUS REPORT ON BEHALF OF DISTRICT MAGISTRATE,**  
**DISTRICT NORTH-EAST IN COMPLIANCE OF ORDER DATED**  
**16.10.2023**

- 1) That this Hon'ble Tribunal was pleased to issue notice, *inter-alia*, to the Office of District Magistrate, East Delhi vide Order dated 16.10.2023. Since the incident i.e death of two factory workers and injuries to two others in the explosion occurred at plastic moulding factory located in the urbanized village of Gokalpuri, District North-East, the matter was forwarded to Office of District Magistrate, District North-East for further necessary action.
- 2) That, the Officials of DPCC and officials of the office of Sub-Divisional Magistrate (Yamuna Vihar) inspected the site on 13.07.2023

which is at Khasra No. 267, Gali No. 3/22, near Metro Pillar No-5, Village Gokulpuri, Delhi-110094. The report of inspection team was filed by Delhi Pollution Control Committee along with its status report before the hon'ble Tribunal on the previous date of hearing i.e. 16.10.2023.

- 3) That, the SDM Yamuna Vihar was directed on 23.11.2023 by the District Magistrate North East to get the details of the incident and to submit proposal for compensation to the victims as per the existing guidelines of Government of NCT of Delhi. It is submitted that none of the victims had made any claim for compensation in the Office of District Magistrate North East. Hence, the Tehsildar Yamuna Vihar was entrusted with the duty to get all the facts regarding the incident, contact the victims at their current addresses and sensitize them about the guidelines under which they are entitled to ex-gratia relief on submission of claim and necessary documents. The Tehsildar Yamuna Vihar submitted a fact finding report dated 30.12.2023 and obtained necessary documents like death certificate/MLC report, identity proof, address proof, proof of relationship of the claimant with the deceased, bank details for providing ex-gratia relief to the victims. Copy of order

dated 23.11.2023 is annexed herewith as **Annexure 1** and the report of Tehsildar Yamuna Vihar dated 30.12.2023 is annexed as **Annexure -2**.

4) That, the above-said fact-finding report dated 30.12.2023 contained following information-

- i) The FIR and the MLC Report were referred to verify the death and cases of injury. Out of the 4 victims (2 deaths and 02 injured persons) only 1 injured person did not come forward to file the claim and submit the required details. Rest of the victims have submitted their claim.
- ii) One of the deceased Sh. Bablu Kumar aged 39 years had died during the incident. Smt. Divya Bharti, the wife of deceased was contacted and she provided the requisite documents.
- iii) Sh. Chaudhary Ramkaran aged 60 years had died during the incident and his wife Smt. Vidya Devi was contacted who provided the requisite documents.
- iv) Sh. Deepak Kumar had suffered grievous injury and he was contacted. The victim himself provided requisite documents.
- v) Another injured person, Sh. Sahil was approached multiple times but he refused to provide requisite documents like Aadhaar Card,

Bank Details etc. and hence compensation proposal could not be processed in his case.

- 5) That, the above-mentioned claims were processed in the light of the guidelines issued by Government of NCT of Delhi vide order No.F.1(87)/Relief/Building Collapse2010/2663 Dated 05.03.2020 issued by SDM-II (HQ), for providing ex-gratia relief in case of fire and other accidents, copy of which is annexed as **Annexure 3**.
- 6) Accordingly, sanction orders (No.SDM/Y.V/2024/15 dated 02.01.2024 & SDM/Y.V/Deaths/2024/16 dated 02.01.2024 enclosed as **Annexure 4** colly) have been issued for providing compensation to the victims as detailed below:

Sl. No.	Name of the Deceased/ injured	Age of the Deceased/ Injured	Type of Cases	Name & Contact No. of the Claimant	Relationship of the Claimant with the Deceased/ victim	Bank Account Details Name of the Bank, Account No., IFSC & MICR	Sanctioned Compensation Amount in (Rs)
1	Bablu Kumar	39	Death	Divya Bharti 9910217910	Wife	IDBI Bank Account No. 1173104000078940 IFSC	10,00,000/-

						:IBKL0001173 MICR : 110259058	
2	Chaudhary Ramkaran	60	Death	Vidya Devi 9990262084	Wife	Bank of Baroda Account No: 27890100036520 IFSC :BARB0BHADEL MICR : 110012083	10,00,000/-
3	Deepak Kumar	36	Greivous injury	Deepak Kumar 7678639906	Self	Punjab National Bank Account No: 9956000100069643 IFSC: PUNB0995600 MICR : 110024319	2,00,000/-

7) In view of the above, the present status report may kindly be considered.



Kishore Kumar Datta  
(SDM Yamuna Vihar)

O/o District Magistrate, North-East Delhi

Dated...05.01.2024.....

Place...DELHI.....

Office of District Magistrate (North-East)  
Govt. of NCT of Delhi  
DC Office Complex, Nand Nagri, Delhi- 110093

No.PA/DC/NE/2023/ 2450

Date: 23-11-2023

Inter Office Memorandum

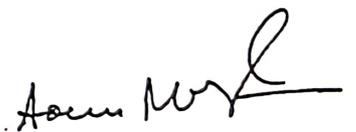
I have received a communication from DC (East) (copy enclosed) enclosing therewith Order dated 16.10.2023 of the Hon'ble NGT regarding death of 02 persons and injury to other persons in the compressor explosion at a plastic molding factory in Gokalpuri (Yamuna Vihar Sub-Division). The Hon'ble NGT has issued notice upon the respondents including the District Magistrate.

Accordingly, we need to defend this case in the NGT and an Action Taken Report is required to be filed through the Delhi Government Counsel in NGT.

In the order, the Hon'ble NGT has also remarked that even though 02 persons have died and others have injured in the incident, the report does not reflect that any compensation has been paid to the deceased as well as to injured persons.

In view of the above, you are directed to submit the action taken report on the aforesaid issues to the undersigned within 03 days.

Encl: As above



Arun Mishra  
District Magistrate (North-East)

Sh. Kishore Kumar Dutta  
SDM (Yamuna Vihar)

**OFFICE OF THE EXECUTIVE MAGISTRATE (YAMUNA VIHAR)**  
**DIST. NE, DC OFFICE COMPLEX, NAND NAGARI, DELHI-110093**  
**Contact No. 011-22574468, Email:-sdmyamunavihar@gmail.com**

Dated: 30/12/2023

F. No. TEH/YV/2023/2819

**Facts Finding Report**

It is certified that the following are the victims who got died and injured on 01.07.2023 at plastic molding factory situated at Khasra No. 267, Gali no. 3/22, Village Gokalpur Delhi-110094.

1. The details of the victims in the incident are as follows:

Sl. No.	Name of the victim	Death/injury	Age(years)	Identity Proof	Address
01	Bablu Kumar	Death	39 years	Adhar no. 222460945125	H.No. 4-5 1 <sup>st</sup> Floor, Pocket 11, Sector 22, Rohini North Delhi-110086
02	Chaudhary Ram Karan	Death	60 years	Adhar no. 918252663112	H. No. 323, C-1 Block Street no. 25 Khajuri Khas Delhi-94
03	Deepak Kumar	Injured	36 years	Adhar no. 910665710334	Village Gandupal, P.O Mundakhera Amoraha, Uttar Pradesh

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It may be noted here that none of the victims had approached the district administration claiming compensation till date. However office of Tehsildar has contacted the family members of the victims to pursue their compensation matter.

2. Necessary documents for processing their compensation like death certificate, MLC, relationship of the claimant with the deceased/injured, bank account details, claim form etc had been collected and verified with original from the relatives of the deceased and injured person to process their compensation in compliance with Delhi government order No.F.1(87)/Relief/Building Collapse2010/2663 Dated 05.03.2020.
3. It is pertinent to mention here that one of the injured person Sh. Sahil S/o Sh. Charan Singh was contacted multiple times telephonically even after several efforts, he refused to provide requisite document like Aadhaar card, bank details, etc for providing compensation.
4. The claim forms have been received from each of the above mentioned claimants along with the one witness in my presence which are enclosed with this report.
5. All the necessary documents obtained from the claimants has been verified with originals and the same have been duly endorsed in the documents enclosed with this report.
6. In compliance to the Delhi government order No.F.1(87)/Relief/Building Collapse2010/2663 Dated 05.03.2020 the following compensation may be provided below:

## Proposal for compensation

Sl. No.	Name of the Deceased/ injured	Age of the Deceased/ injured	Type of Cases	Name & Contact No. of the Claimant	Relationship of the Claimant with the Deceased/victim	Bank Account Details Name of the Bank, Account No., IFSC & MICR	Proposed Compensation Amount in (Rs)
1	Bablu Kumar	39	Death	Divya Bharti 9910217910	Wife	IDBI Bank Account No. 1173104000078940 IFSC :IBKL0001173 MICR : 110259058	10,00,000/-
2	Chaudhary RamKaran	60	Death	Vidya Devi 9990262084	Wife	Bank of Baroda Account No: 27890100036520 IFSC :BARBOBHADEL MICR : 110012083	10,00,000/-
3	Deepak Kumar	36	Greivous injury	Deepak Kumar 7678639906	Self	Punjab National Bank Account No: 9956000100069643 IFSC: PUNB0995600 MICR : 110024319	2,00,000/-

*[Handwritten Signature]*  
30/12/23

**Dinesh Kumar Sharma**  
Tehsildar Yamuna Vihar

70/C

OFFICE OF THE PR. SECRETARY CUM DIVISIONAL COMMISSIONER  
REVENUE DEPARTMENT, GNCT OF DELHI  
5, SHAM NATH MARG, DELHI-110054  
(RELIEF BRANCH)

F.1(87)/Relief/Building Collapse2010/ 2653

Dated 05.03.2020

ORDER

In partial modification of all earlier orders/circulars, the Govt. Of NCT of Delhi vide Cabinet Decision No. 2808 dated February 28, 2020 and Cabinet Decision No. 2810 dated March 5, 2020 has decided to enhance/revise the scale for grant of ex-gratia relief in various eventualities, as per the details given below.

(i) Fire and other Accidents (caused by individual or natural calamities):

- (a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)
- (b) Death (Minor) : Rs.5,00,000/- in each case
- (c) Permanent Incapacitation : Rs.5,00,000/- in each case
- (d) Serious injury : Rs.2,00,000/- in each case
- (e) Minor Injury : Rs.20,000/- in each case
- (f) Orphaned Children : Rs.3,00,000/- in each case

(ii) Bomb Blasts, Communal Riots & Other Riots, Terrorist Attacks:

- (a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)
- (b) Death (Minor) : Rs.5,00,000/- in each case
- (c) Permanent Incapacitation : Rs.5,00,000/- in each case
- (d) Serious Injury : Rs.2,00,000/- in each case
- (e) Minor Injury : Rs.20,000/- in each case
- (f) Orphaned Children : Rs.3,00,000/- in each case

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(iii) Loss of Moveable Property (in riots):

(a) Animal (source of income/livelihood): Rs.5,000/- each

(i) Farm Animal: Cows, buffaloes, Sheeps

(ii) Cart Animal: Horses, Oxen, Camel

(b) Normal Rickshaw: Rs.25,000/- each

(c) E-Rickshaw/E-Scooty: Rs. 50,000/-each

(iv) Damage to residential unit (In riots/fire/natural calamities/other than Jhuggies):

1. Each floor shall be considered as a different residential unit and the relief amount be disbursed as follows:

(a) Total Damages: Rs.5,00,000/- (Rs. 4 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 1 lakh for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.

(b) Substantial Damage: Rs.2,50,000/- (Rs. 2 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 50,000/- for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.

(c) Minor Damage: Rs.25,000/-

2. An immediate relief of Rs. 25000/- will be released for each floor for loss of household items. This amount shall be divided among occupant(s)/tenant(s) and shall be adjusted from the final ex-gratia compensation amount arrived at after due diligence by the authorized officer and approval of the competent authority.

3. In case of riots, for tenant(s)/house owner(s) who have lost household goods not through fire but through looting/theft, compensation of Rs. 2 lakh per residential unit for complete looting/theft and Rs. 50,000/- for partial looting/theft shall be provided. However, in all such cases, furnishing of copy of FIR shall be mandatory.

(v) Damage to Schools during riots:-

a) Schools with enrolment upto 1000 students: Rs.5,00,000/-

b) Schools with enrolment more than 1000 students: Rs.10,00,000/-

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(vi) Damage to uninsured commercial property/commercial articles  
(in riots/fire/natural calamities/[other than Jhuggies])

50% of the loss up to a maximum of Rs. 5,00,000/-.

This category shall also include cases of looting / theft / loss of articles in an uninsured Commercial property. However, in all such cases, furnishing of copy of FIR shall be mandatory.

Relief in case of damage to jhuggies (in case of riots/fire/etc.) shall be provided as per Cabinet Decision No. 2295 dated 24.02.2016 and Order No. F.1(87)/Relief/Building Collapse/2010/3589-97 dated 20.10.2016.

The Pr. Secretary (Revenue) & Divisional Commissioner, Delhi and District offices each have been allotted budget under their respective heads of Accounts-" Major Head 2245 Relief" on account of Natural Calamities to meet the expenditure on payments of gratuitous relief, tentage, food etc. In cases of natural calamities like fire, bomb blast, earthquake, riot etc.

The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the order to ensure timely disbursal of Relief vide order no. F.1(87)/Relief/Building Collapse/2010/09 dated 04.01.2012.

*Mithlesh Gupta*  
5/3/2020  
(MITHLESH GUPTA)

SUB-DIVISIONAL MAGISTRATE-II (HQ)

Dated

No. F.1.1(87)/Relief/Building Collapse2010/

Copy for information and necessary action to :-

1. The Pr. Secretary to H.E. Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Addl. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Deputy Chief Minister, Delhi Sectt. Delhi
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.

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4. The Staff Officer to Chief Secretary, Delhi Sectt., Delhi.
5. The Pr. Secretary (Home), GNCT of Delhi.
6. The Pr. Secretary (Finance), GNCT of Delhi.
7. The PS to Pr. Secretary (Revenue), GNCT of Delhi.
8. All Dy. Commissioner (Revenue), GNCT of Delhi/New Delhi.
9. All ADMs/SDMs/Executive Magistrate/Tehsildars, GNCT of Delhi.
10. Guard File.

Mithlesh Gupta  
5/3/2022  
(MITHLESH GUPTA)

SUB DIVISIONAL MAGISTRATE-II (HQ)



**GOVERNMENT OF NCT OF DELHI**  
**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (YAMUNA VIHAR)**  
**DISTT. NE, DC OFFICE COMPLEX, NAND NAGARI, DELHI-110093**

F. No .SDM/Y.V/2024/ 15

Dated: 02/01/2024

**SANCTION ORDER**

Sanction of District Magistrate, Distt. North East is hereby conveyed for payment of Rs. 10,00,000/- (Rupees Ten Lakhs only) towards grant of ex-gratia relief in case of death/injury to the family members due to fire accident/explosion of compressor at a plastic moulding factory situated at Khasra no. 267, Gali no.3/22,village Gokalpuri on 01.07.2023 as per order No.F.1(87)/Relief/Building Collapse 2010/2663 dated 05.03.2020 issued by SDM-II (HQ), O/o Pr. Secretary Cum Divisional Commissioner, (Revenue Department), GNCT of Delhi in consultation with accounts functionary of the Department.

The amount of Rs.10,00,000/- (Rupees Ten Lakhs only) may be provided through RTGS/NEFT to the following beneficiary as per details given below:

Sl. No.	Name of the Deceased/injured	Age of the Deceased/injured	Type of cases	Name & Contact No. of the Claimant	Relationship of the Claimant with the Deceased/victim	Bank Account Details Name of the Bank, Account No., IFSC & MICR	Compensation Amount in (Rs)
1	Bablu Kumar	39	Death	Divya Bharti 99102179 10	Wife	IDBI Bank Account No. 1173104000078940 IFSC :IBKL0001173 MICR : 110259058	10,00,000/-

The amount is debitable to the Major Head MH 2245 02 101 91-98-49 voted (Gratuitous Relief -North East Zone - Other Revenue Expenditure) under Demand No. 10 during financial year 2023-2024.

This issues with the prior approval of District Magistrate, North East.

(Kishore Kumar Datta, DANICS)



**Copy forwarded for information & necessary action to :-**

1. PAO No. VIII, GTB Hospital Complex, Delhi.
2. Sr. Accounts officer, Distt. North East, DC office Complex, NandNagri, Delhi.
3. PA to DC (NE), DC office Complex, NandNagri, Delhi.
4. Sr. Audit Officer, Principal A.G.(Audit), Delhi, AGCR Building , IP Estate, New Delhi.
5. Sr. Audit Officer, Dte. of Audit, Delhi Sectt. IP Estate, New Delhi 110001.
6. SDM(HQ), Distt, North East.
7. All the claimants of listed above.

(Kishore Kumar Datta, DANICS)





**GOVERNMENT OF NCT OF DELHI**  
**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (YAMUNA VIHAR)**  
**DISTT. NE, DC OFFICE COMPLEX, NAND NAGARI, DELHI-110093**

F. No .SDM/Y.V/ Deaths/2024/ 16

Dated: 02/01/2024

**SANCTION ORDER**

Sanction of District Magistrate, Distt. North East is hereby conveyed for payment of Rs. 12,00,000/- (Rupees Twelve Lakhs only) ) towards grant of ex-gratia relief in case of death/injury to the family members due to fire accident/explosion of compressor at a plastic moulding factory situated at Khasra no. 267, Gali no.3/22,village Gokalpuri on 01.07.2023 as per order No.F.1(87)/Relief/Building Collapse 2010/2663 dated 05.03.2020 issued by SDM-II (HQ), O/o Pr. Secretary Cum Divisional Commissioner, (Revenue Department), GNCT of Delhi in consultation with accounts functionary of the Department.

The amount of Rs.12,00,000/- (Rupees Twelve Lakhs only) may be provided through RTGS/NEFT to the following beneficiaries as per details given below:

Sl. No.	Name of the Deceased/injured	Age of the Deceased/injured	Type of cases	Name & Contact No. of the Claimant	Relationship of the Claimant with the Deceased/victim	Bank Account Details Name of the Bank, Account No., IFSC & MICR	Compensation Amount in (Rs)
1	Chaudhary Ramkaran	60	Death	Vidya Devi 9990262084	Wife	Bank of Baroda Account No: 27890100036520 IFSC :BARB0BHADEL MICR : 110012083	10,00,000/-
2	Deepak Kumar	36	Grievous injury	Deepak Kumar 7678639906	Self	Punjab National Bank Account No:9956000100069643 IFSC: PUNB0995600 MICR : 110024319	2,00,000/-

(15)



The amount is debitable to the Major Head MH 2245 02 101 97-98-49 voted (Gratuitous Relief- Secretary Revenue- Other Revenue Expenditure) under Demand No. 10 during financial year 2023-2024

This issues with the prior approval of District Magistrate, North East.

*[Handwritten signature]*  
9/11/2024

(Kishore Kumar Datta, DANICS)  
SDM Yamuna Vihar



Copy forwarded for information & necessary action :-

1. PAO No. VIII, GTB Hospital Complex, Delhi.
2. Sr. Accounts officer, Distt. North East, DC office Complex, NandNagri, Delhi.
3. PA to DC (NE), DC office Complex, NandNagri, Delhi.
4. Sr. Audit Officer, Principal A.G.(Audit), Delhi, AGCR Building , IP Estate, New Delhi-110001.
5. Sr. Audit Officer, Dte. of Audit, Delhi Sectt. IP Estate, New Delhi 110001.
6. SDM(HQ), Distt, North East.
7. All the claimants of listed above.

*[Handwritten signature]*  
9/11/2024

(Kishore Kumar Datta, DANICS)  
SDM Yamuna Vihar

